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ASSAM ACT III OF 1939

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1939.

[Passed by the Assam Legislature]

[Received the assent of the Governor on the 23rd May 1939]

[Published in the Assam Gazette of the 31st May 1939]

An Act further to amend the Assam Municipal Act, 1923

Preamble. WHEREAS it is expedient further to amend the Assam Municipal Act, 1923. Act I of 1923.

It is hereby enacted as follows:—

Short title. 1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1939.

Commencement. (2) It shall come in force on such date as the Provincial Government may, by notification in the Assam Gazette, direct.

Extent. (3) It shall have the like extent as the Assam Municipal Act, 1923, hereinafter referred to as the principal Act.

Amendment of section 12 of the Assam Municipal Act, I of 1923. 2. In section 12 of the principal Act—

(i) in proviso (2) the words "is at the time of such election, and" shall be omitted and for the words "the date of such election" the following words shall be substituted, namely:—

"the date with reference to which Electoral rolls of a Municipal Election are directed to be made up and revised from time to time hereinafter referred to as "the prescribed date'";

(ii) in proviso (2) (i) for the words "the date of such election" the words "the prescribed date" shall be substituted.

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